

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

DA 532/96

New Delhi this the 1st day of August, 1997.

Hon^{ble} Shri S.R. Adige, Member (A)

Hon^{ble} Smt. Lakshmi Swaminathan, Member (J)

Shri V.G. Ramdasi,
C/o G.K. Aggarwal, Advocate,
G-82, Ashok Vihar-I,
Delhi-110052

(By Advocate Shri G.K. Aggarwal)

... Applicant

Vs.

1. Union of India through
Secretary, Ministry of Urban Affairs and
Employment, Nirman Bhavan, New Delhi-11
2. The Director General (Works),
C.P.W.D. Nirman Bhavan, New Delhi-11
3. The Secretary,
Union Public Service Commission,
Shahjahan Road, New Delhi-110011

(By Advocate Shri S.M. Arif)

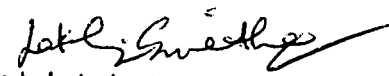
... Respondents

ORDER (ORAL)

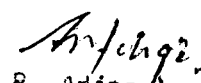
(Hon^{ble} Shri S.R. Adige, Member (A)

Shri Aggarwal, learned counsel draws our attention to the respondents order dated 30.7.97, copy of which is taken on record, In terms of the same, it is clear that the DA had been infructuous.

2. Under the circumstances, this DA is dismissed as having become infructuous, with liberty to the applicant that if any grievance still survives out of the order dated 30.7.97, it will be open to him to agitate the same through appropriate original proceedings in accordance with law.


(Smt. Lakshmi Swaminathan)

Member (J)


(S.R. Adige)

Member (A)